

Annexure 4
Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors received till 24th April 2025, verified as on 15th August, 2025
List of Unsecured Financial Creditors (Other than Financial creditors belonging to any class of creditors)

S.no	Name of Creditor	Details of claim received			Details of claim admitted					Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee									
1	Axis Bank Limited	22-08-2024	8,53,11,99,523.22	8,53,11,99,523.22	Loan	-	8,53,11,99,523.22	No	1.49%	-	-	-	-	-	-	-
2	ICICI Bank Limited	30-08-2024	35,70,17,742.80	35,70,17,742.80	Loan	-	-	No	0.06%	-	-	-	-	-	-	-
3	National Asset Reconstruction Company Ltd. (NARCL)	11-03-2025	12,00,05,26,571.14	8,13,44,05,498.94	Loan	-	7,19,56,41,789.81	No	1.42%	-	-	3,86,61,21,072.20	-	-	-	-
4	Punjab National Bank	17-10-2024	1,56,88,85,592.00	1,48,40,64,537.00	Loan	-	1,48,40,64,537.00	No	0.26%	-	-	-	8,48,21,055.00	-	-	-
5	The Bank of New York Mellon, London Branch	17-06-2024	8,78,89,05,119.00	8,78,89,05,119.00	Loan	-	-	No	1.53%	-	-	-	-	-	-	-
6	Antia Dhot	17-06-2024	1,80,000	1,30,964.11	Fixed Dep	-	-	No	0.00002%	-	-	-	49,035.89	-	-	-
7	Annappurna S & Harsha Nagesh	17-06-2024	12,53,793	4,99,042.32	Fixed Dep	-	-	No	0.00009%	-	-	-	7,54,750.68	-	-	-
8	Asha N	17-06-2024	16,56,845	6,59,467.75	Fixed Dep	-	-	No	0.00011%	-	-	-	9,97,377.25	-	-	-
9	K Nagesh And Annappurna S	17-06-2024	56,40,834	22,45,199.02	Fixed Dep	-	-	No	0.00039%	-	-	-	33,95,634.98	-	-	-
10	Manjula Poddar	17-06-2024	18,13,962	18,13,962.22	Fixed Dep	-	-	No	0.00032%	-	-	-	-	-	-	-
11	Nikhil Poddar	17-06-2024	15,44,530	15,44,529.61	Fixed Dep	-	-	No	0.00027%	-	-	-	-	-	-	-
12	Nikunj Poddar	17-06-2024	4,54,663	4,54,662.69	Fixed Dep	-	-	No	0.00008%	-	-	-	-	-	-	-
13	Rajkumar Poddar	17-06-2024	17,79,025	17,79,025.33	Fixed Dep	-	-	No	0.00031%	-	-	-	-	-	-	-
14	Raj Kumar Kedia	17-06-2024	96,857	43,352.00	Fixed Dep	-	-	No	0.00001%	-	-	-	53,504.86	-	-	-
15	Vandana Kedia	17-06-2024	91,551	84,215.00	Fixed Dep	-	-	No	0.00001%	-	-	-	7,335.72	-	-	-
16	Rachit Kedia	17-06-2024	1,45,507	70,193.00	Fixed Dep	-	-	No	0.00001%	-	-	-	75,314.43	-	-	-
17	Madhvi Kedia	17-06-2024	9,15,755	4,48,754.00	Fixed Dep	-	-	No	0.00008%	-	-	-	4,67,000.85	-	-	-
	Total		31,26,21,07,869.87	27,30,53,65,788.01			17,21,09,05,850.03		4.753%			3,95,67,42,081.85				

Notes:

- Admitted amount of the Financial creditors also includes claims admitted against fund based and non fund-based exposures both
- The 25 banks viz. State Bank of India, ICICI Bank Limited, IDBI Bank Limited, Axis Bank Limited, LIC of India, Canara Bank, Bank of Maharashtra, IFCL Ltd, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Jammu & Kashmir Bank, Small Industries Development Bank of India (SIDBI), Standard Chartered Bank, Karur Vysya Bank, EXIM Bank, Bank of India, Indian Overseas Bank, Indian Bank, IndusInd Bank, Bank of Baroda, Union Bank of India, Central Bank of India and SREI Equipment Finance Ltd have assigned their respective Fund based outstanding dues (excluding debt towards Corporate Guarantee issued by CD) for Corporate Debtor of INR 49,995.07 crores (amount admitted by RP) to National Asset Reconstruction Company Limited (NARCL) vide deed of assignment dated March 11, 2025.
- As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the Uncrystallized Non Fund based debt and same shall be assigned to assignee as and when the said Uncrystallized Non Fund based debt are crystallized.
- Amount not admitted includes INR 84.13 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignment of debt to NARCL through monetization of third party assets.
- The amount not admitted includes the amount claimed by Bank of Baroda, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Hon'ble NCLT has held that the Master Restructuring Agreement dated 31 October 2017 entered into between JAL and its lenders, has not been implemented. In view of the findings of the Hon'ble NCLT, the undersigned as the RP of JAL is unable to admit the claims filed by the lenders in the corporate insolvency resolution process of JAL against the debt of JCCL.
- The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 83.24 Cr which was included in claim.
 - Axis Bank Ltd - BG of amount INR 2 Cr for Naitwar Mori Site
 - State Bank of India - BG of amount INR 16.50 Cr for Lanco Teesta HEP
 - ICICI Bank - BG of amount INR 4.60 Cr for Lanco Teesta HEP, INR 9.20 Cr for Chenab Valley Power Projects Limited, INR 5.07 Cr for Raghuganga Hydropower Limited and INR 13.20 Cr for NHAI
 - IDBI Bank - BG of amount INR 4.55 Cr for Chenab Valley Power Project Limited, BG of amount INR 2.57 Cr for The Primetals Technologies India Pvt. Ltd and INR 4.95 Cr for Chenab Valley Power Projects Limited
 - Bank of Maharashtra - BG of amount INR 6.79 Cr for President of India through Commissioner of Custom
 - Indian Overseas Bank - BG of amount INR 5 Cr for Narmada Hydro Electric Development Corporation Limited
 - Punjab and Sind Bank - BG of amount INR 8.80 Cr for NHAI
- JAL had created a pledge over its certain shareholding in BJCL (aggregating to 30% equity share capital of BJCL) and provided a non-disposal undertaking in respect of certain other portion of its shareholding in BJCL (aggregating to 44% equity share capital of BJCL), in favour of Yes Bank Limited, which exposure of Yes Bank Limited was subsequently assigned by it to Asset Care Reconstruction Enterprise Limited ("ACRE"). Utilizing the provisions of the pledge agreement and the non-disposal undertaking, YES Bank/ACRE had transferred 74% shareholding of JAL in BJCL in its name/demat account. JAL has challenged this invocation of pledge and non-disposal undertaking as well as the consequential transfer of shareholding in a suit before the Hon'ble Delhi High Court, which currently remains sub-judice. As per Hon'ble NCLT, Allahabad branch order dated September 13, 2019 the interest directed to Corporate Debtor was to pay @ 12.50% pa from original date of maturity till actual date of repayment made to Fixed Deposit holders. Therefore, the amount not admitted includes the excess interest charged by claimants for the period beyond the date of actual repayment made by Corporate Debtor. Further, the claim is subject to outcome of the proceedings before the Hon'ble Supreme Court which is presently sub-judice.